

SLP(CrL.)No. 145-146 OF 2001
ITEM No.31 & 62

Court No. 8

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrL.) No. 145-146/2001

(From the judgement and order dated 18/12/2000 in DRC 1/2000
with CRL A 115/2000 of the High Court of Jharkhand at Ranchi)

SURENDRA S. RAUTELA @ SURENDRA S.BENGALI Petitioner (s)

VERSUS

STATE OF BIHAR NOW STATE OF JHARKAND Respondent (s)

(With Appln(s). for interim Relief & exemption from filing O.T.)
With
SLP(CrL.)No. 1710/2001
(with appln. for bail and office report)

Date : 08/05/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. Sushil Kumar, Sr. Adv.
in SLP(CrL) No.145- Mr. Himanshu Munshi,Adv.
146/2001 Mr. BS Rajesh Roshana, Adv.
Mr. Nirmal Kumar, Adv.

in SLP(CrL) 1710/2001 Mr. Sushil Kumar, Sr. Adv.
Mr. Neeraj Shekhar, Adv. for
Mr. AK Sinha, Adv.

For Respondent (s) Mr. Lakshmi Raman Singh, Adv. (NP)
Mr. B.B. Singh,Adv. (NP)

For State of Mr. Ashok Mathur, Adv.
Jharkhand

UPON hearing counsel the Court made the following
O R D E R

SLP(CrL) Nos.145-146/2001@@
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.SP2

Leave granted.
Interim order to continue.

SLP(CrL) No.1710/2001@@
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Leave granted.

.SP1

(D.L. Chugh)
Court Master

(K.K. Chadha)
Court Master

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